

BENCH-I

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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.79/KB/2019
CA(IB)No.1680/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December, 2019, At 10:30 A.M

Name of the Company	Buplex Vyapar Pvt. Ltd. Vs. Howrah Mills Company Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	MS. Shreya Choudhary, Adv.	} IRP	} Shreya C. Advocate 11/12/19
2.	Mr. Manish Jain, IRP		
1.	Mr. A. Agarwalla, Adv	} - for FC	} [Signature] 11/12/19
2.	Mr. B. Sharma, Adv		

1.	Mr. D.N. Sharma Adv	} for the CD	} [Signature] Adv 11/12/19.
2.	Mr. Shriender Jain, Adv		
3.	Mrs. Swati Agarwal, Adv		
4.	Prakash Das, Adv		

ORDER

Ld. Interim Resolution Professional (IRP) with his Counsel appears. Ld. Counsel for the Financial Creditor appears. Ld. Counsel for the Corporate Debtor appears.

CA(IB) No. 1680/KB/2019 is filed by one of the shareholders of the Corporate Debtor under Rule 11 of the NCLT Rules for enabling him to record settlement of the debt and for closure of the proceedings on account of the settlement. Ld. Counsel for the Financial Creditor

submits that the entire claim has been satisfactorily settled. Ld. IRP submits that no publication has been issued on account of reporting settlement by the Financial Creditor. However, IRP's fee for one month is directed to be paid and the Ld. Counsel for the Corporate Debtor showed his readiness to pay to the tune of Rs.50,000/-. Accordingly, there is nothing due to the applicant as on this date. Accordingly, this application is liable to allowed. The entire proceeding is dropped. IRP is hereby discharged. His fee as agreed is to be paid within one week and file memo to that effect at the Registry.

CP as well as the CA is disposed of accordingly. File is consigned to records.



(Harish Chander Suri)
Member (T)



(Jinan K.R.)
Member (J)